

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 2328 of 2021

Aashiq Ansari	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner	: Mr. A.K. Kashyap, Sr. Advocate	
For the State	: Mr. Suraj Verma, Spl. P.P.	

Order No.02 Dated- 12.04.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner submits that the petitioner will file a supplementary affidavit annexing therewith a copy of confessional statement of the co-accused person on the basis of which the petitioner has been implicated in this case.

List this anticipatory bail application after filing of the said supplementary affidavit under the heading '**for Admission**'.

If the supplementary affidavit is not filed within six weeks, this anticipatory bail application shall stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)